* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(CRL) 1426/2021

AYESHA alias SAPNA MISHRA

..... Petitioner

Represented by: M

Mr. Wajeesh Shafiq, Advocate with Ms. Ramsha Shan, Advocate for the petitioner with petitioner in person (through video conferencing).

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Versus

GOVERNMENT OF NCT OF DELHI & ANR. Respondent

Represented by: Mr.Avi Singh, ASC for the State/R1

and R2.

CORAM: HON'BLE MS. JUSTICE MUKTA GUPTA

ORDER 06.08.2021

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The hearing has been conducted through video conferencing.

- 1. Notice.
- 2. Learned Additional Standing Counsel accepts notice on behalf of the respondent Nos. 1 and 2.
- 3. According to the learned Additional Standing Counsel for the State, the address of the petitioner mentioned in the petition in incorrect and she is not found present residing at the said address.
- 4. The petitioner who was present through video conferencing on the last date and even today, is apprehensive of arrest and does not wish to give the address. In the absence of the address being given by the petitioner, it

would not be possible for the respondents to provide protection to the petitioner through beat staff and division officer. However, the phone numbers of the beat staff and the SHOs concerned, P.S. Jamia Nagar and P.S.Shaheen Bagh be provided to the learned counsel for the petitioner who would convey it to the petitioner and in case of emergency, the petitioner may contact the concerned beat staff and the SHOs concerned.

- 5. Learned Additional Standing Counsel for the State has submitted a short report, as per which, no action is being taken by the P.S.Jamia Nagar against the petitioner. However, a request from the officers of ATS, U.P. had come to provide some necessary assistance for some investigation. He states that he would file a status report in this regard with advance copy to the learned counsel for the petitioner.
- 6. List this petition on 26th August 2021.
- 7. Order be uploaded on the website of this Court.

MUKTA GUPTA, J.

AUGUST 6, 2021/akb